

matter/resolution to Registrar, Co-operative Societies and receiving his approval;

(c) whether it is a fact that the said society is still treating such members as expelled even after society's resolution of expulsion having been rejected and not approved by Registrar, Cooperative Societies on 4th December, 1986;

(d) if so, the details of action taken against the society for action arbitrarily and in violation of Rule 36 and Registrar Cooperative Society orders; and

(e) the remedy provided under law to such members against office bearers of such erring societies?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b) Yes, Sir.

(c) and (d) Expulsion of one member was rejected by the Registrar of Cooperative Societies. However, the society has moved the High Court of Delhi against this decision of the Registrar. No action can be taken against the society since the matter is sub-judice.

(e) The aggrieved members in such cases can approach the Registrar for issue of appropriate directions to the concerned society.

Updating of teaching methods by ITIs.

2008. SHRI GHUFRAN AZAM: Will the Minister of LABOUR be pleased state:

(a) whether the teaching methods in Industrial Training Institutes (ITIs) are being updated all over the country to suit the increasing sophistication of the Indian Industry;

(b) if so, the details of the foreign agencies engaged for these institutes;

(c) the terms and conditions for engaging these agencies; and

(d) to what extent these foreign agencies would provide latest training to ITI students?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes Sir. A number of steps have been taken to update the teaching methods in ITIs. These in brief are as follow:—

(i) Development and production of tradewise learning packages for ITIs for the use of trainees and trainers for improving the quality of training in meeting the present day requirements of Industry. A Central Instructional Media Institute has been established at Madras which is already engaged in this work with assistance from Federal Republic of Germany.

(ii) Scheme for providing audio-visual equipment to about 400 ITIs under the Vocational Training Project assisted by World Bank.

(iii) Scheme for providing training to instructors of the above ITIs in the use of Audio-visual aids for improving/updating their instructional competence. These training courses are proposed to be organised at ten Media Resource Centres being set up at a few selected DGE&T Institutes under the Project.

(b) No foreign agency has been engaged for updating of teaching methods in ITIs directly.

(c) and (d) Do not arise.

Manufacture of small tractors in the country

2009. SHRI SOM PAL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal under Government's consideration to manufacture small tractors;

(b) if so, what would be the size/H. P./demography of these tractors;

(c) what would be its production capacity in terms of number of tractors proposed to be manufactured;

(d) what would be its likely market price;

(e) whether it would be manufactured in public sector or private sector; and

(f) whether any subsidy would be provided directly to the farmers to purchase these tractors; if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR) (a) No, Sir. Small tractors are already manufactured in the country. The existing manufacturers as per the present policy can manufacture any model of tractor within their licensed capacity.

(b) to (e) In view of reply to Part (a) the questions do not arise.

(f) Yes, Sir. A proposal is under consideration for a subsidy of 30 per

cent for purchase of small tractors below 18 PTO Horse Power and their ancilliary equipment with a maximum limit of Rs. 30,000/- per tractor set to farmers of between 4 to 8 acres. The amount is proposed to be used from the existing crop schemes for a limited number of cases.

ESI Hospitals and Dispensaries

2010. SHRI JAGADISH JANI: Will the Minister of LABOUR be pleased to state:

(a) the number of ESI hospitals set up in the country (State and Union Territory-wise); and

(b) the places in Orissa where ESI hospitals/dispensaries had been set up?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) A Statement is attached. (Annex. I.)

(b) A Statement is attached. (Annex. II.)

Statement-I

The number of ESI hospitals set up in the country State and Union Territory-wise as referred to in reply to part (a) of the Rajya Sabha Unstarred Question No. 2010 dated 24-8-1990.

Sl. No.	Name of State	No. of hospitals
1.	Andhra Pradesh	8
2.	Assam	1
3.	Bihar	6
4.	Delhi	2
5.	Gujarat	9
6.	Haryana	3
7.	Karnataka	7
8.	Kerala	13
9.	Madhya Pradesh	5
10.	Maharashtra	11